

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
v.		
M/s. Rathi Super Steels Ltd	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:	Mr. Arun Aggarwal, Adv.
For the Respondent(s):	Mr. Amit Dhall, Mr. A.T. Patra & Mr. Aditya Ghadge, & Mr. Rajat Srivastava, Advs.

ORDER

A pass over has been sought on behalf of the respondent which is not possible on account of the Special Bench to take up matters listed before Bench IV.

List on 09.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)